

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 13/TT/2020

Date: 19.05.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for true up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Salal-I Transmission System associated with Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2014-19 period

- a) Auditor's Certificate by clearly mentioning the liability amount and whether the certified cost is inclusive of liability or exclusive of liability at the time of true up for 2014-19 period.
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- c) Details of add cap during 2014-19 pertaining to replacement of substation equipment such as isolators, CT's, CB's, PLCC etc.
- d) Submit the floating rate of interest considered for weighted average rate of interest.
- e) Reasons for variation in de-capitalisation amount. In previous petition the petitioner had claimed de-capitalisation of ₹17 lakh during 2014-15 whereas now claimed the de-capitalisation of ₹22.56 lakh during 2016-17.
- f) The capital cost is ₹3270.83 lakh as per order dated 31.3.2014. COD is 1.4.1986. Twelve years elapse on 1.4.1998. The last day of life is 1.4.2021. The Petitioner has claimed cumulative depreciation of 2478.58 lakh as on 1.4.2014. Provide the breakup of such claim.

2019-24 period

- g) Clarify if the capital spares are claimed in the instant petition. Refer prayer at S. No. 8 of the petition.

Forms

- h) Flow of liabilities statement as per enclosed Annexure-I.
 - i) Form-5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System.
 - j) Form-13 (Break-up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I

Liability Flow Statement
 Name of Petitioner
 Project Name

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset	Party – A																							
Asset	Party – B																							

TL/SS/Communication Systems etc.

*Whichever is later

[^]Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset